

Central Administrative Tribunal  
Principal Bench

O.A.No.892/98

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 18th day of February, 1999

Shri Kishore Kumar Pachauri  
s/o late Shri Chandra Prakash Pachauri  
c/o Shri Ganpat Lal Sharma  
Block No.8, Quarter No.90  
Geeta Colony  
Delhi - 31. ... Applicant

(By Shri Shri D.N.Sharma, Advocate)

Vs.

1. Union of India through  
the Secretary to the Govt. of India  
M/o Urban Development  
Department of Printing  
New Delhi.
2. The Director of Printing  
Government of India  
'B' Wing, Nirman Bhawan  
New Delhi.
3. The Manager  
Government of India Press  
Aligarh - 202 001. ... Respondents

(By Shri Rajinder Nishal, Advocate)

O R D E R (Oral)

Applicant's father died in harness on 13.8.1998 while in the service of Govt. of India Press, Aligarh. In response to applicant request for appointment on compassionate ground, he was called for an interview for the post of Lower Division Clerk but was declared unfit. The applicant made number of representations thereafter that appointment on compassionate grounds, he was not required to undergo any selection procedure. Subsequent queries raised by the respondents were also answered. He has now come before the Tribunal seeking a direction to the respondents to decide his case of compassionate appointment which has been delayed for nearly nine years.

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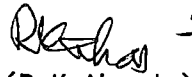
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2. The respondents in reply have now stated in Paragraph 4.10 that though the case of the applicant was rejected earlier, on reconsideration by a competent committee constituted for the purpose, he has found to be a deserving case and accordingly he has now been placed at Sl. No.4 for appointment against vacancies ear marked for appointment on compassionate grounds.

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3. Today, when the matter came up, the learned counsel for the applicant submitted that though he is satisfied by the action taken by the respondents, he would seek a direction to the effect that applicant may be provided job within a specified time. This is not possible since the number of vacancies falling vacant can not be anticipated. However, applicant has the liberty to file an OA if anyone junior to him in the waiting list is appointed, ignoring his claim.

4. Since the main relief sought for by the applicant has already been granted, the OA is dismissed as having become infructuous.

  
(R.K. Ahooja)  
Member(A)

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